# NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

## Company Appeal (AT) (CH) (Insolvency) No. 14 of 2021

<u>Under section 61 of the Insolvency & Bankruptcy Code 2016</u>
(Arising out of Order dated 23-12-2020 passed in IBA/241/2019
by the National Company Law Tribunal, Division Bench - I, Chennai

#### In the matter of:

Shri. SP. Shanmugam, Shareholder & Managing Director, M/s Shaan Technologies India Pvt. Ltd., Shop No. 36, Mayura Complex, 48, Dhanappa Mudali Street, Madurai -625 001, Tamil Nadu

... APPELLANT

VERSUS

1. M/s V-Con Integrated Solutions Pvt. Ltd,

F-141, Phase 8B, Industrial Area, Mohali,

Punjab - 160 055. ... 1st Respondent

2. M/s Shaan Technologies India Pvt. Ltd, Represented by the Interim Resolution Professional Ms. Uthukuli Venkata Rao Sujatha, Shop No. 36, Mayura Complex, 48, Dhanappa Mudali Street, Madurai -625 001, Tamil Nadu.

2nd Respondent

#### Present:

For Appellant : Mr. Derrick Sam, Advocate For Respondent : Mr. Yashvardhan, Advocate

### ORDER (VIRTUAL MODE)

Heard Mr. Derrick Sam, Learned Counsel appearing for the 'Appellant'.

At this stage Mr. Yashvardhan, Learned Counsel for the Respondent No. 1 undertakes to file vakalath for Respondent No. 1/Operational Creditor and seeks time to file Reply/Response/Counter and accordingly is permitted to file Reply/Response/Counter before 07.06.2021 (not only through e-filing as well as through Hard copy before the 'Office of the Registry'), ofcourse, after serving the same to the Learned Counsel for the 'Appellant' well in advance before the Next date of Hearing.

Soon after the receipt of Reply/Response/Counter of the Respondent No. 1/Operational Creditor, it is open to the 'Appellant' to file 'Rejoinder' if any, with 3 days thereafter, of course serving the copy to the other side well in advance before Next date of Hearing.

In respect of Respondent No. 2, let notice be issued through Speed Post returnable by 11.06.2021. Let the Requisite together with process fee be filed by the Appellant within 3 days from today. Notice to Respondent No. 2 is also directed to be issued to the e-mail address of the Respondent No. 2, in the event of Appellant furnishing the same. Mobile number(s) of Respondent No. 2 may also be furnished by the Appellant to the 'Office of the Registry'.

The 'Office of the Registry' is directed to List the matter on 11.06.2021.

[Justice Venugopal M]

Member (Judicial)

[V. P. Singh]
Member (Technical)

23.04.2021 KM